

**SPECIAL BENCH**

**ITEM NO.125**

**NATIONAL COMPANY LAW TRIBUNAL  
ALLAHABAD BENCH  
PRAYAGRAJ**

**CA No.45/2023 IN CP No. 81/ALD/2023**

**CORAM:**

- 1. SHRI MANNI SANKARIAH SHANMUGA SUNDARAM,  
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,  
HON'BLE MEMBER (TECHNICAL)**

**Date of Order: 18<sup>th</sup> July, 2024**

**Attendance-Cum-Order Sheet of the Hearing.**

<b>NAME OF THE COMPANY</b>	<b>ROC, KANPUR V/S ECOGREEN REALESTATE (INDIA) LIMITED &amp; ORS.</b>
<b>UNDER SECTION</b>	<b>252 (1) OF COMPANIES ACT, 2013</b>

**COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:**

Sh. Krishna Dev Vyas, Adv. : *For Petitioner & Applicant in CA No.45/2023*

NONE : *For the Respondent Company.*

**ORDER**

Ld. Counsel representing the Petitioner/ ROC is present through VC. However, none present for the respondent company.

- 1.** In this case, the notices were earlier issued to the respondents in the main petition as well as in the CA No.45 of 2023 and the affidavit of service has also been filed. From the perusal of the last order dated 13.06.2024, the last opportunity was granted to the respondents for filing the reply within a period of two weeks, despite that none has put in appearance on behalf of the respondents today nor any reply has been received so far.
- 2.** Therefore, the respondents are hereby set ex-parte.
- 3.** Let the matter be adjourned for final hearing before the Regular Bench on 8<sup>th</sup> August, 2024.

**-Sd-**

**(Ashish Verma)  
Member (Technical)**

**-Sd-**

**(Manni Sankariah Shanmuga Sundaram)  
Member (Judicial)**

**18<sup>th</sup> July, 2024**

*Kavya Prakash Srivastava  
(Stenographer)*